

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court Room-2**

**Co.Appeal 22/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2020**

Name of the Company: Department of Income Tax  
V/s  
Bhalchandra Properties Pvt Ltd & Anr

Section of the Companies Act : Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	<i>Maiti Di Melu</i>	<i>ADV FOR IT</i>	<i>IT</i>	<i>[Signature]</i>
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2.

**ORDER**

The Appellant is represented through learned counsel.

The learned lawyer appearing on behalf for the appellant requesting for time, as she is awaiting the proof of paper publication.

The prayer is allowed.

List the matter on 03.03.2020

*[Signature]*  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

*[Signature]*  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 10th day of February, 2020